

GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM & NATURAL GAS

LOK SABHA  
UNSTARRED QUESTION NO. 2029  
TO BE ANSWERED ON 28<sup>th</sup> NOVEMBER, 2016

**PILFERAGE OF OIL/GAS**

2029: SHRI KAPIL MORESHWAR PATIL:

पेट्रो लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the cases of pilferage of oil/gas from refineries, depots and pipelines have come to the notice of the Government across the country during the last three years and the current year;

(b) if so, the details thereof along with losses incurred by the Government/companies from such pilferage during the said period, State/UT/company-wise;

(c) the number of such cases reported along with number of persons found guilty/punished therein and the action taken by the Government against the officials responsible/involved working in Oil Marketing Companies (OMCs) and upstream companies, State/UT/company-wise; and

(d) the corrective measures taken by the Government to prevent such pilferage across the country?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (c): Details of cases of pilferage of oil/gas from refineries, depots and pipelines in the country as reported/noticed by Oil PSUs alongwith persons found guilty during last three years and current year, is given in **Annexure**. FIRs are lodged with respective police stations in cases of pilferage of oil/gas from refineries, depots and pipelines which have taken place in different States. The cases are pursued by the concerned Oil PSUs with the State Administration and Police Authorities at different levels.

(d) Following steps have been taken by the Oil PSUs to prevent theft/pilferage of crude oil/gas from refineries, depots and pipelines etc:-

(i). Round the clock monitoring of Pipeline flow and pressure through Supervisory Control and Data Acquisition System (SCADA) for pipelines.

- (ii). Daily foot patrolling by Line Patrolmen (LPM).
- (iii). Continuous interaction & sensitizing of villagers along pipeline Right of Way (ROW).
- (iv). Continuous monitoring of Repeater cum Cathodic Protection System (RCP) through CCTV based surveillance system.
- (v). Issue of pilferages is being taken up at various levels of the police in all the States. Also regular interaction maintained with civil administration.
- (vi). Electronic Surveillance ; and
- (vii). Patrolling by local police.

Besides, Government has amended the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 to make it more stringent with provision of deterrent punishment for offenders engaged in pilferage and sabotage of petroleum and gas pipelines.

**Annexure**

**Annexure referred to in reply to part (a) to (c) of Lok Sabha Unstarred Question No.2029 to be answered on 28.11.2016**

**A. Details of cases of pilferage of oil/gas from refineries, depots and pipelines in the country as reported/noticed by Oil PSUs during last three years and current year.**

**(i) Indian Oil Corporation Limited (IOCL)**

<b>S.No.</b>	<b>State</b>	<b>2013-14</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17 (April, 2016 to November,2016)</b>
1.	Gujarat	5	3	7	0
2.	Rajasthan	5	9	3	0
3.	Haryana	8	10	9	3
4.	Uttar Pradesh	4	10	10	1
5.	Uttarakhand	0	0	1	0
6.	Delhi	2	1	1	2
7.	Bihar	10	6	1	0
8.	West Bengal	4	6	4	3
9.	Punjab	1	1	0	0
10.	Jharkhand	3	13	6	0
11.	Andhra Pradesh	0	0	0	1
12.	Assam (AOD)	2	3	2	0
	<b>Total:</b>	<b>44</b>	<b>62</b>	<b>44</b>	<b>10</b>

**(ii) Bharat Petroleum Corporation Limited (BPCL).**

<b>S.No.</b>	<b>State</b>	<b>2013-14</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17 (April, 2016 to November,2016)</b>
1.	Maharashtra	2	1	1	0
2.	Madhya Pradesh	0	2	0	0
3.	Rajasthan	0	1	1	0
4.	Uttar Pradesh	1	1	0	0
5.	Haryana	1	0	0	0
	<b>Total:</b>	<b>4</b>	<b>5</b>	<b>2</b>	<b>0</b>

**(iii) Hindustan Petroleum Corporation Limited (HPCL)**

S.No.	State	2013-14	2014-15	2015-16	2016-17 (April, 2016 to 15 <sup>th</sup> November, 2016)
1.	Maharashtra	3	2	1	1
2.	Andhra Pradesh	2	0	0	0
3.	Rajasthan	0	0	0	1
4.	Uttar Pradesh	0	0	4	13
5.	Haryana	2	5	2	5
6.	Telangana	1	0	0	0
7.	Punjab	0	0	1	1
8.	Gujarat	0	0	0	0
9.	Karnataka	0	0	0	1
10.	Tamil Nadu	1	0	0	0
	Total:	9	7	8	22

**(iv) Oil & Natural Gas Corporation (ONGC)**

S.No.	State	2013-14	2014-15	2015-16	2016-17
1.	Gujarat	15	15	10	02
2.	Assam	02	0	0	0
3.	Andhra Pradesh	03	0	0	02
4.	Tamil Nadu	0	0	0	0
	Total:	20	15	10	04

**(v) Oil India Limited (OIL)**

S.No.	State	2013-14	2014-15	2015-16	2016-17
1.	Assam	0	5	0	0
2.	West Bengal	3	7	3	1
3.	Bihar	5	3	0	0
	Total:	8	15	3	1

**B. Loses Incurred by Oil PSUs due to pilferage of oil/gas, as reported:****(Rs. In lacs)****(a)**

S.No.	Name of the Oil PSUs	2013-14	2014-15	2015-16	2016-17 (April, 2016 to November,2016)
1.	Bharat Petroleum Corporation Limited (BPCL)	5.5	8	3	-
2.	Hindustan Petroleum Corporation Limited (HPCL)	-	-	-	2.44
3.	Oil and Natural Gas Commission (ONGC)	2.39	15.88	4.2	6.63

**(b)****Loss of crude oil and petroleum products of IOCL, as reported:****(in TMT)**

Year	Quantum of Crude Oil & Product Loss
2013-14	14.3
2014-15	8.96
2015-16	189.1
2016-17(upto Nov. 2016)	158.40

**C. Persons Arrested on the charge of pilferage of oil/gas, as reported:**

S.No.	Name of the Oil PSUs	2013-14	2014-15	2015-16	2016-17 (April, 2016 to November,2016)
1.	Bharat Petroleum Corporation Limited (BPCL)	4	1	-	-
2.	Hindustan Petroleum Corporation Limited (HPCL)	24	7	25	11
3.	Oil and Natural Gas Commission (ONGC)	23	35	42	10
4.	Oil India Limited (OIL)	3	8	-	7

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